NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/56/2016

NAME OF THE PETITIONER(S)

: OFS Industries Pvt Ltd & Another

NAME OF THE RESPONDENT(S)

: First City Capital Investments Ltd & 15 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

O 60 J. DEV ESHWAAR

COUNSEL FOR R-1, R-2, R-6 and R-12 to R-16. 700

2. For 3. ANANTH Mr. Ashok Vishwarath Coursel for Rg, Rio & R1,

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3. For S. Roja Selear A. Loleshmi Navayanan Counted for Petitines

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ORDER

Counsel for petitioner present. Counsel for R1, R2, R6, R12 to R16 and counsel for R9, R10 & R11 are present. Counsel for R7 & R8 are called but absent. No representation. Counsel for petitioner submitted that he has sent notices to R3 to R5 and filed proof of service by way of postal acknowledgement alongwith an affidavit. The notice served on R3 to R5 were returned with postal endorsement as 'unclaimed'. The counsel in his affidavit submitted that it means refusal since he has sent the notice to the correct address. The same is taken on record. R3 to R5 are called absent. The service of notice is held sufficient. In the circumstances, R3, R4 & R5 are proceeded ex parte. Pleadings are complete. The matter is posted for